

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 488/TT/2019

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Chamera Stage-I Transmission System associated with Northern Region.

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S.S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff allowed from COD to 31.3.2019 for 2014-19 tariff period and determination of the tariff of the 2019-24 period in respect of Chamera Stage-I Transmission System associated with Northern Region. The tariff of the instant asset for 2014-19 period was allowed vide order dated 15.2.2016 in Petition No. 196/TT/2014. He submitted that the Petitioner is not claiming the revised tariff for 2001-04 and 2004-09 periods as all the loans have been repaid during the year 2002-03. He submitted that no Additional Capital Expenditure (ACE) during the 2014-19 tariff period and 2019-24 tariff period has been claimed in the petition. He however submitted that vide affidavit dated 23.6.2020, the Petitioner has proposed ACE for demolition of quarters and construction of store room for spares in Moga Sub-station. In response to a query of the Commission, he clarified that no new quarters are being constructed. The Petitioner has claimed de-capitalization during 2021-22, 2022-23 and 2023-24. With regard to decapitalisation of ICT at Moga sub-station, he submitted that one 500 MVA ICT is installed in Moga sub-station and it is covered in a different project namely, Augmentation of Transformer Part-A. After installing the 500 MVA ICT at Moga sub-



station, the replaced 250 MVA ICT which was not in use was decapitalised during the 2009-14 tariff period vide order dated 29.3.2020 in Petition No. 147/TT/2019. He submitted that the Petitioner has furnished the rejoinder to the reply of UPPCL and BRPL.

3. In response to queries of the Commission, the representative of the Petitioner submitted that the life of the building is 30 years and as per the policy of the Petitioner, the same shall continue till 2024. He further submitted that the policy of the Petitioner permits depreciation for 30 years in case of buildings. He submitted that ACE is claimed under Regulation 25(2) of the 2019 Tariff Regulations. On the issues of life of the building and construction of store room for spares on the basis of proposed repairs/new construction and their depreciation, the representative of the Petitioner sought time to submit information.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.9.2020 with an advance copy to the Respondents:

- i. Specify the Competent Authority to approve the ACE and mention whether such authority has approved the projected ACE? Submit copy of the approvals.
- ii. Whether the proposed replacement/demolition of building was approved pursuant to the discussions with the beneficiaries?
- iii. Submit Form 10-B mentioning all the details of de-capitalization claimed during 2019-24 period.
- iv. Proposed extended life span of the asset supported by reasons for arriving at the same.
- v. Clarify the decapitalisation and ACE claimed for the 2019-24 period, separately with regard to critical and non-critical items.

5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd-
(V. Sreenivas)
Deputy Chief (Law)

